(c) Irrigation projects are formulated, executed and funded by the State Governments themselves from their own resources. However, Central Assistance is provided in the form of central grant to the State Governments under Accelerated Irrigation Benefits Programme (AIBP), Command Area Development Programme (CADWM), Repair, Renovation and Restoration (RRR) of Water Bodies. For providing the Central grant, the undivided Districts of Koraput, Bolangir and Kalahandi (KBK Districts) of Odisha and other DPAP areas are considered as special areas for higher grant. Under AIBP, ongoing projects and the surface Minor Irrigation schemes benefitting such areas (including MI schemes) are eligible for 90% Central Assistance. Similarly, a grant of 90% of project cost is provided for RRR of Water Bodies in such areas.

## Yamuna water to Rajasthan

†3305. SHRI NARAYAN LAL PANCHARIYA:

SHRI VIJAY GOEL:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether Rajasthan is receiving Yamuna water in less quantity; and
- (b) whether Government has issued instructions to UP and Haryana to stop unauthorized harnessing of Rajasthan's share of water, if so, the date thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) Rajasthan has not been receiving its due share of Yamuna water.

(b) States of Uttar Pradesh and Haryana have repeatedly been advised to release agreed share of water to Rajasthan form Okhla barrage and to stop unauthorized lifting of canal water by their farmers in their territories. In recent times, advisories have been issued to these States on 04.09.2014, 22.10.2014 and 18.11.2014.

## Projects on inter-linking of rivers

3306.DR. R. LAKSHMANAN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that two projects pertaining to inter-linking of rivers in Tamil Nadu were submitted to the Central Water Commission;

<sup>†</sup>Original notice of the question was received in Hindi.

- (b) if so, the details thereof, the date of its submission and the steps taken thereon by Government; and
  - (c) if no action has been taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) to (c) The Detailed Project Report (DPR) for the formation of Flood Carrier Canal from Kannadian Channel to drought prone areas of Sathankulam, Thisayenvilai by interlinking of Tamirabarani, Karumeniyar and Nambiyar rivers in Tirunelveli and Thoothukudi Districts of Tamil Nadu was received in CWC in October 2008. As State Government / Project Authorities could not submit the Environmental Clearance from Ministry of Environment and Forest, the DPR of project proposal was returned to the State Government/Project Authority in September 2011 as per CWC 'Guidelines for Submission, Appraisal and Clearance of Irrigation and Multipurpose Projects 2010'. The Project has again been resubmitted with the revised cost. However, the Project Authorities are yet to submit the required Environmental Clearances.

Further, the DPR of Excavation of Link Canal to inter-connect Ponnaiyar river with Palar river through Cheyyarriver and augmenting supply to Nandan Canal in Thiruvannamalai District of Tamil Nadu was received in CWC in December, 2008. The proposal was examined in the CWC and comments of CWC were sent to the State Government for compliance. The revised Project proposal, incorporating those comments, has so far not been received from the Project Authorities by the CWC.

## Irrigation problem in Jharkhand

3307.SHRI PARIMAL NATHWANI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether several canals in Jharkhand have no water flowing in them due to which farmers are facing various problems in irrigating their fields;
- (b) if so, the number of canals in the State which have water flowing in them as well as those which do not have;
- (c) whether water is released into these canals when the farmers do not need it;
  - (d) if so, the remedial steps taken by Government?